

GOVERNMENT OF RAJASTHAN
Law & Legal Affairs Department
(State Litigation)

No.F.12(02)Raj/Vad/19

Jaipur, dated. 23/12/2021

All Addl.Chief Secretaries/Pr.Secretaries /
Secretaries/Head of the Departments.

CIRCULAR

It has been brought into notice that Senior Advocates are being engaged before the Hon'ble Supreme Court, Hon'ble Rajasthan High Court and Hon'ble High Courts of other States by the Departments at its own behest, without getting the consent/approval of the Law Department. In this regard a circular number F.12(2)Raj/Vad/19 dated 2/09/2020 was issued by this Department restraining all the Departments not to engage the Senior Advocates without the approval of this Department and to follow the directives in strict sense as provided in point no.4 (xi and xii) of part-2 of the consolidated circular dated 19/03/2010. The fees bills of the Advocates so engaged by the Department remains unpaid and they repeatedly communicate with this Department for the clearance of their bills, of which infact, this Department is totally unaware as the engagement of the Advocate was without the knowledge of the Department and this often leads into unpleasant situation and tarnish the image of the Department, too.

It is therefore clarified that all the Departments should strictly follow the directives given in the circular number F.12(2)Raj/Vad/19 dated 2/09/2020 while engaging a senior Advocate/Advocate on behalf of their Department before the Hon'ble Supreme Court, Hon'ble Rajasthan High Court and Hon'ble High Courts of other States and this Department shall not be responsible for the fees of such Advocates remaining unpaid/delayed payment, who are appointed without the acquaintance of this Department.

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(Anupama Rajeev Bijlani)
Secretary, Law

Copy forwarded to following for information and necessary actions:-

1. Private Secretary, Advocate General, Rajasthan High Court Jaipur/Jodhpur.
2. All Addl. Advocate General, Hon'ble Supreme Court of India/Hon'ble Rajasthan High Court Jaipur/Jodhpur, with a request that if the engagement is directly through the Department without approval of the Law Department, to communicate with the department concerned, for the payment of their fees/remaining fees in instead of referring the matter/communicating with this Department.
3. All District Collectors.
4. Guard File.


23/12/21
Secretary, Law